

IN THE HIGH COURT OF JHARKHAND AT RANCHI**W.P.(S) No. 930 of 2018**

Dilip Kumar

..... Petitioner

Versus

The State of Jharkhand , & Ors.

..... Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Onkar Nath Tiwary, Advocate

For the Respondent-State : Mr. Deepak Kumar Dubey, A.C. to A.G

10/Dated: 25/06/2020

Heard, Mr. Onkar Nath Tiwary, learned counsel for the petitioner and Mr. Deepak Kumar Dubey, learned counsel for the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the respondent-State submits that by way of last indulgence, the matter may be adjourned for a week for filing counter-affidavit. He further submits that pursuant to order dated 14.01.2020, the amount of Rs, 5,000/- has already been deposited before the Secretary, Department of Women, Child Development & Social Welfare, Government of Jharkhand, Ranchi towards the Juvenile Justice Fund on 24.02.2020.

In view of the submission of the learned counsel for the respondent-State that order dated 14.01.2020 has been partly complied, the matter is adjourned for a week enabling him to file counter-affidavit.

Post the matter on 09.07.2020.

(Sanjay Kumar Dwivedi, J.)